

Central Administrative Tribunal  
Jabalpur Bench

OA No. 184/06

Wednesday this the 5th day of April, 2006.

C O R A M

Hon'ble Mr.M.A.Khan, Vice Chairman  
Hon'ble Dr.G.C.Srivastava, Vice Chairman

Dr.M.V.Ambardekar  
Sr.Divisional Medical Officer  
S/o late Mr.V.G.Ambardekar  
R/o Doddi's House HIG 1  
MPHB Colony, Near Old Rajya  
Parivahan Office  
South Civil Lines  
Jabalpur.

Applicant

(By advocate Mr.Alok Hoonka)

Versus

1. Union of India through  
Chairman  
Railway Board  
Ex Officio Principal Secretary  
to Govt. of India  
Rail Bhawan, Raisina Marg  
New Delhi.
2. The General Manager  
Central Railway GM's Office  
Chatrapati Shivaji Terminus  
Mumbai.
3. The Divisional Railway Manager

*M. Hoonka* *H*

C.Railway Nagpur  
 DRM Office, Near Railway Station  
 Nagpur (M.S.)

4. Union of India through  
 Secretary  
 Ministry of Personnel P & G and  
 Pnsion DOP & PW, Govt. of India  
 Loknayak Bhawan, Khan Market  
 New Delhi. Respondents.

(By advocate Mr.M.N.Banerjee)

ORDER

By M.A.Khan, Vice Chairman

The applicant is aggrieved that his pension has not been fixed as per rules. A representation was made to the respondents on 19.12.2005, copy of which is annexed as Annexure A4, but no decision has been taken thereon. Learned counsel for the respondents has pointed out that the applicant has filed this present OA without waiting for 6 months' period to enable the respondents to take a decision on the representation.

2. Learned counsel for the applicant has submitted that in similar matters, the respondents have already granted the benefit of NPA for fixing pension. He has further submitted that the present OA may be disposed of with a direction to the respondents to take a decision on the representation of the applicant dated 19.12.2005 at an early date. We are inclined to accept the request. As it will not cause any prejudice to the applicant, we need not call upon the respondents to file their counter reply.

3. Accordingly, the present OA is disposed of at the admission stage with a direction to the respondents to take a decision on the representation of

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the applicant dated 19.12.2005 (A-4) by passing a speaking order within a period of 3 months from the date of receipt of a copy of this order.

4. However, it will be open to the applicant to approach this Tribunal if he is still aggrieved by the decision of the respondents on the representation of the applicant, but in accordance with rules.

5. Learned counsel for the applicant has undertaken to serve a copy of the representation as well as this order on the respondents within 10 days.

6. The OA stands disposed of in terms of above order.

Geovish  
(Dr.G.C.Srivastava)

Vice Chairman

M.A.Khan  
(M.A.Khan)

Vice Chairman

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कृतांकन सं. ओ/न्या.....जबलपुर, दि.....  
प्रतिशिष्टिया दाता/जिला:-

- (1) सदिय, उम्मीदवान दाता प्रतिशिष्टिया, जबलपुर
- (2) अदेल वी/ली/टी/टु..... के काउंसल
- (3) दरवारी वी/ली/टी/टु..... के काउंसल
- (4) लंगपाल, देहान, जबलपुर जलादीउ  
सूखना एवं अवरयक कार्यालयी देश

Alok Hanka  
PN 230  
M.N. Benjee  
PN 230

उप राज्यपाल

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